

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 684/91

Dt. of Decision : 13.4.1994.

K. Narayana

.. Applicant

Vs

1. Union of India, Rep. by
its Post Master General,
Hyderabad Region,
Dak Sadan, Abids,
Hyderabad.

2. Supdt. of Post Offices,
Peddapally Division,
Peddapally - 505 172
Dist : Karimnagar

.. Respondents.

Counsel for the Applicant : Mr. K. Vasudeva Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN.

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

V.N.R.

DA.684/91

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

This OA was filed praying for declaration that the
oral termination of the applicant from service is arbitrary,
opposed to the principles of natural justice and for a
direction to the respondents to continue the applicants in
service without any break with all consequential benefits
and for declaring service of the applicant as regular.

2. Though the OA was listed for dismissal, there is no
representation for the applicant and his counsel is also
not present.

3. In the circumstances, the OA is dismissed for default.

No costs.

(R. Rangarajan)
Member(Admn.)

(V. Neeladri Rao)
Vice Chairman

Dated : April 13, 94
Dictated in the Open Court

Anil Kumar
Deputy Registrar(J)CC

To

sk

1. The Postmaster General, Union of India,
Hyderabad Region, Dak Sadan, Abids, Hyderabad.
2. The Superintendent of Post Offices,
Peddapally Division, Peddapally-172, Karimnagar Dist.
3. One copy to Mr.K.Vasudeva Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 13 - 4 - 1994

ORDER/JUDGMENT

M.A./R.A./C.I./No.

in

O.A.No. 684/91

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

